

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.14/81 DATED 03.10.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 14/81 dated 03.10.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Baljit Singh, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No.14/81 dated 03.10.2017 are confirmed by the Members.

1	Case No.: 2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 14.11.2017
	Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.11.2017.			

2	Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT. LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 14.11.2017
	Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case. The case stands deferred to 21.11.2017.			

3	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 14.11.2017
	Decision : NC noted that DHI vide their F.No.3/58/2014 dated 10.07.2017 has informed that firm has requested for ratification of norms on repeat basis, however, it is observed that the export product are different. NC decided to inform the firm to submit desired information for examination of the case again. The case stands deferred to 14.11.2017.			

4	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 14.11.2017
	Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

5	Case No.: 12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
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HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 14.11.2017
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Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

10	Case No.: 3/23/81-ALC2/2015	Party Name:ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

11	Case No.: 6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

12	Case No.: 10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

13	Case No.: 13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

14	Case No.: 12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/81- ALC2/2017 03.10.2017	Approved
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HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	
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Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/70/2017-TSW/14 dated 03.10.2017 as under:

1. Quantity of export item may also be specified as 590 Nos. in addition to its weight.
2. Quantity of import item may be allowed as 4063.1 Kgs. as 1.99 Kgs./Kg. content in the export item after taking 15 % recovery from scrap.

RA may take suitable consequential action accordingly.

Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.:7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.:20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510394455	Defer Date:

:01/81/050/00188/AM16/	:05/24/040/00094/AM16/	04.06.2015	14.11.2017
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Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:45/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Approved
HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/70/2017-TSW/20 dated 03.10.2017 as under: - Quantities of export items at Sl. No. 1 & 2 may also be specified as 1506 Nos. & 645 Nos. respectively in addition to their weights. - Quantity of import item at S. No. 1 may be allowed as 10451.1 Kgs. as 1.99 Kgs./Kg. content in the export item at S. No. 1 after taking 15 % recovery from scrap. - Quantity of import item at S. No. 2 may be allowed as 4479.2 Kgs. as 1.99 Kgs./Kg. content in the export item at S. No. 2 after taking 15 % recovery from scrap RA may take suitable consequential action accordingly.			

Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
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HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 14.11.2017
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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date:2210015383 18.12.2015	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:3/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:5/7/81-ALC2/2016	Party Name: STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.:4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 14.11.2017

Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

27	Case No.:44/7/81-ALC2/2016	Party Name:COATEC INDIA	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00146/AM17/	RLA File :22/24/040/00001/AM17/	Lic.No/Date:2210015475 29.04.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

28	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

29	Case No.: 12/10/81-ALC2/2016	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File : 01/81/050/00197/AM17/	RLA File : 05/24/040/00045/AM17/	Lic.No/Date: 0510398533 17.05.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

30	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

31	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN	Meet No/Date:14/81-	Status:
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	CONNECTORS LIMITED	ALC2/2017 03.10.2017	Deferred
HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

32	Case No.:6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date: 14.11.2017
Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided to send a reminder and defer the case. The case stands deferred to 14.11.2017.				

33	Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 14.11.2017
Decision : NC observed that firm has sought two weeks time for filing of the reply. NC decided to await reply and defer the case. The case stands deferred 14.11.2017.				

34	Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Rejected
	HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	
Decision : NC observed that MOS deficiency letter sent to firm 20.10.2016 followed with reminder dated 28.06.2017. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

35	Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210206784	Defer Date:

:01/81/050/00532/AM17/	:02/24/040/00061/AM17/	24.06.2016	14.11.2017
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Decision : NC observed that reply of the firm received and same is being sent to DIPP for comments.

The case stands deferred to 14.11.2017.

36	Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 14.11.2017
Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided to send a reminder and defer the case.				
The case stands deferred to 14.11.2017.				

37	Case No.:5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 14.11.2017
Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided to send a reminder and defer the case.				
The case stands deferred to 14.11.2017.				

38	Case No.:4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 14.11.2017
Decision : NC observed that DHI deficiency letter sent to firm seeking certain information. NC decided to send a reminder and defer the case.				
The case stands deferred to 14.11.2017.				

39	Case No.:11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 14.11.2017
Decision : NC observed that hard copy of the application not received from the CLA, Delhi. NC decided to remind the RA and defer the case.				

The case stands deferred to 14.11.2017.

40	Case No.: 31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

41	Case No.: 8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

42	Case No.: 12/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

43	Case No.: 11/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

44	Case No.: 2/16/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Approved
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HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016
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Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per their Advance Authorization No. 0510401887 dated 07.03.2017 ratified in NC meeting No. 12/81 dated 05/09/2017 as per DIPP comments vide their UO No.12/70/2017-TSW/44 dated 03.10.2017 as under:

1. Words "Minimum Lead content 98 %" may be suffixed with "Lead alloys" in the description of export item.
2. Words "Lead Content 50.3 %" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as applied for i.e. 1000 MT.

RA may take suitable consequential action accordingly.

Case No.: 29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 14.11.2017

45 **Decision :** NC decided to seek information from the firm as per advise DHI representative present in the meeting as under :

- (i) Weight of export product
- (ii) Weight of inputs for Material balancing
- (iii) Engineering drawings

The case stands deferred to 14.11.2017.

Case No.: 3/22/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date:0310809080 09.11.2016	Defer Date: 14.11.2017

46 **Decision :** NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.: 30/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	Defer Date: 14.11.2017

47 **Decision :** NC decided to seek information from the firm as per advise DHI representative present in the meeting as under :

- (i) Weight of export product
- (ii) Weight of inputs for Material balancing
- (iii) Engineering drawings

The case stands deferred to 14.11.2017.

48	Case No.:10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

49	Case No.:7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

50	Case No.:38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00543/AM17/	RLA File :05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

51	Case No.:11/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00606/AM17/	RLA File :34/24/040/00244/AM17/	Lic.No/Date:3410042745 09.12.2016	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 11.07.2017. NC decided to remind the firm and defer the case.				

The case stands deferred to 14.11.2017.

52	Case No.: 19/22/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date:2610012779 15.12.2016	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

53	Case No.: 28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

54	Case No.: 41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date:0510401091 05.01.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to M/o Mines for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

55	Case No.: 13/25/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date:1010059691 13.01.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

56	Case No.: 33/2/81-ALC2/2017	Party Name:VISHAL STEELS	Meet No/Date:14/81-ALC2/2017	Status: Deferred
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		03.10.2017	
HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date:0310810594 18.01.2017	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 11.07.2017. NC decided to remind the firm and defer the case.			
The case stands deferred to 14.11.2017.			

57	Case No.:24/2/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00024/AM18/	RLA File :03/95/040/00685/AM17/	Lic.No/Date:0310810765 25.01.2017	Defer Date: 14.11.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 14.11.2017.			

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Case No.:28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00028/AM18/	RLA File :05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 14.11.2017.			

59

Case No.:12/25/81-ALC2/2016	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00607/AM17/	RLA File :34/24/040/00317/AM17/	Lic.No/Date: 3410042906 02.02.2017	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 11.07.2017. NC decided to remind the firm and defer the case.			
The case stands deferred to 14.11.2017.			

Case No.:5/25/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00600/AM17/	RLA File :05/23/040/00512/AM17/	Lic.No/Date:0510401503 03.02.2017	Defer Date: 14.11.2017
60	Decision : NC observed that application for the above AA referred to DIPP (Chemical		

Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

61	Case No.:34/2/81-ALC2/2017	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00034/AM18/	RLA File :05/24/040/00556/AM17/	Lic.No/Date:0510401633 14.02.2017	Defer Date: 14.11.2017
Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

62	Case No.:20/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00020/AM18/	RLA File :02/24/040/00235/AM17/	Lic.No/Date:0210207375 20.02.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

63	Case No.:8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

64	Case No.:9/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00009/AM18/	RLA File :10/24/040/00112/AM17/	Lic.No/Date:1010059732 23.02.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

65	Case No.:4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.				
66	Case No.:21/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00021/AM18/	RLA File :02/24/040/00222/AM17/	Lic.No/Date:0210207425 02.03.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.				
67	Case No.:10/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.				
68	Case No.:5/2/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00005/AM18/	RLA File :11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	Defer Date: 14.11.2017
Decision : NC observed that reply of the firm had been referred to DHI for comments. DHI has informed that Export Product not matching in earlier AAs, the applicant may be requested to submit Core/Coil dimension calculations from export product rating. NC decided to inform the firm and defer the case. The case stands deferred to 14.11.2017.				
69	Case No.:26/5/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred

HQ File :01/81/050/00132/AM18/	RLA File :03/95/040/00859/AM17/	Lic.No/Date:0310812136 27.03.2017	Defer Date: 14.11.2017
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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 14.11.2017.

Case No.: 22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.: 23/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date:0310812250 30.03.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.			

Case No.: 10/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00171/AM18/	RLA File :03/95/040/01027/AM17/	Lic.No/Date:0310812320 31.03.2017	Defer Date: 14.11.2017
Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case. The case stands deferred to 14.11.2017.			

Case No.: 21/5/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00127/AM18/	RLA File :03/95/040/01025/AM17/	Lic.No/Date:0310812355 04.04.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 14.11.2017.

Case No.:6/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00167/AM18/	RLA File :03/95/040/00009/AM18/	Lic.No/Date:0310812422 10.04.2017	Defer Date: 14.11.2017
74 Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.			
The case stands deferred to 14.11.2017.			

Case No.:7/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00168/AM18/	RLA File :03/95/040/01043/AM17/	Lic.No/Date:0310812420 10.04.2017	Defer Date: 14.11.2017
75 Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.			
The case stands deferred to 14.11.2017.			

Case No.:8/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00169/AM18/	RLA File :03/95/040/00008/AM18/	Lic.No/Date:0310812421 10.04.2017	Defer Date: 14.11.2017
76 Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.			
The case stands deferred to 14.11.2017.			

Case No.:9/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
HQ File :01/81/050/00170/AM18/	RLA File :03/95/040/00037/AM18/	Lic.No/Date:0310812603 19.04.2017	Defer Date: 14.11.2017
77 Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.			

The case stands deferred to 14.11.2017.

78	Case No.: 17/5/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00123/AM18/	RLA File :05/24/040/00028/AM18/	Lic.No/Date:0510402276 20.04.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 14.11.2017.				

79	Case No.: 3/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00164/AM18/	RLA File :03/95/040/00057/AM18/	Lic.No/Date:0310812754 25.04.2017	Defer Date: 14.11.2017
Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.				
The case stands deferred to 14.11.2017.				

80	Case No.: 4/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00165/AM18/	RLA File :03/95/040/00058/AM18/	Lic.No/Date:0310812757 25.04.2017	Defer Date: 14.11.2017
Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.				
The case stands deferred to 14.11.2017.				

81	Case No.: 5/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00166/AM18/	RLA File :03/95/040/00059/AM18/	Lic.No/Date:0310812782 25.04.2017	Defer Date: 14.11.2017
Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case.				
The case stands deferred to 14.11.2017.				

82	Case No.:29/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2017 03.10.2017	Rejected
	HQ File :01/81/050/00135/AM18/	RLA File :03/95/040/00044/AM18/	Lic.No/Date:0310812841 26.04.2017	
Decision : NC noted that DIPP deficiency letter dated 30.05.2017 followed with reminder dated 14.08.2017 sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

83	Case No.:28/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2017 03.10.2017	Approved
	HQ File :01/81/050/00134/AM18/	RLA File :03/95/040/00079/AM18/	Lic.No/Date:0310812943 28.04.2017	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide their UO No.12/70/2017-TSW/83 dated 03.10.2017 as under: - Words "Size 148 mm (W) x 1255 mm(L) x 1.5 mm(Thick)" may be suffixed with the description of export items at Sl. No. 1 & 2. - Quantity of export items at Sl. No. 1 & 2 may also be specified as 10000 Nos. & 16250 Nos. respectively in addition to their weights. - Items of import shall be "Prime" only and import of "Secondary" may not be allowed. - Words "Thickness: 1.5 mm" may be suffixed with the description of import items at Sl. No. 1 & 2. - Quantity of import item at S. No. 1 may be allowed as 17.52 MT as 2.19 Kgs./Kg. content in the export item at S. No. 1 after taking 1/3rd recovery from scrap. - Quantity of import item at S. No. 2 may be allowed as 28.470 MT as 2.19 Kgs./Kg. content in the export item at S. No. 2 after taking 1/3rd recovery from scrap. RA may take suitable consequential action accordingly.				

84	Case No.:2/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00163/AM18/	RLA File :03/95/040/00078/AM18/	Lic.No/Date:0310812942 28.04.2017	Defer Date: 14.11.2017
Decision : NC observed that hard copy of the application for the above AA had not been received from the RA, Mumbai. NC decided to request the RA, concerned to forward three set of application alongwith related documents and defer the case. The case stands deferred to 14.11.2017.				

85	Case No.:8/5/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA	Meet No/Date:14/81-ALC2/2017	Status: Deferred
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	PRIVATE LIMITED	03.10.2017	
HQ File :01/81/050/00114/AM18/	RLA File :31/83/040/00003/AM18/	Lic.No/Date:3110066713 01.05.2017	Defer Date: 14.11.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments , however, DIPP has informed that they are not concerned and application may be sent to DIPP DHI . NC decided to forward the application to DHI for comments and defer the case. The case stands deferred to 14.11.2017.			

86	Case No.: 9/11/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00247/AM18/	RLA File :04/24/040/00013/AM18/	Lic.No/Date:0410163049 02.05.2017	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.				

87	Case No.: 32/5/81-ALC2/2017	Party Name:MEHTA TUBES LIMITED	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00138/AM18/	RLA File :03/95/040/01040/AM17/	Lic.No/Date:0310813091 05.05.2017	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.				

88	Case No.: 8/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00246/AM18/	RLA File :03/95/040/00112/AM18/	Lic.No/Date:0310813249 12.05.2017	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.				

89	Case No.: 7/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:14/81- ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00245/AM18/	RLA File :03/95/040/00155/AM18/	Lic.No/Date:0310813563 25.05.2017	Defer Date: 14.11.2017

Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case.

The case stands deferred to 14.11.2017.

90	Case No.:4/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00242/AM18/	RLA File :03/95/040/00181/AM18/	Lic.No/Date:0310814032 16.06.2017	Defer Date: 14.11.2017
Decision : NC decided to ask the firm to submit information as per DIPP (Chemical Division) UO No.7/361/2017/TSW/141 dated 05.09.2017.				
The case stands deferred to 14.11.2017.				

91	Case No.:5/11/81-ALC2/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00243/AM18/	RLA File :03/95/040/00183/AM18/	Lic.No/Date:0310814030 16.06.2017	Defer Date: 14.11.2017
Decision : NC decided to ask the firm to submit information as per DIPP (Chemical Division) UO No.7/361/2017/TSW/141 dated 05.09.2017.				
The case stands deferred to 14.11.2017.				

92	Case No.:6/11/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00244/AM18/	RLA File :03/95/040/00237/AM18/	Lic.No/Date:0310814090 19.06.2017	Defer Date: 14.11.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case.				
The case stands deferred to 14.11.2017.				

93	Case No.:1/8/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00162/AM18/	RLA File :04/24/040/00043/AM18/	Lic.No/Date:0410163268 21.06.2017	Defer Date: 14.11.2017
Decision : NC noted that hard copy of the application not received from the RA, Chennai. NC decided to send a reminder and defer the case.				
The case stands deferred to 14.11.2017.				

94	Case No.: 13/11/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00251/AM18/	RLA File :05/23/040/00123/AM18/	Lic.No/Date:0510403225 23.06.2017	Defer Date: 14.11.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.			

95	Case No.: 14/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00252/AM18/	RLA File :05/23/040/00138/AM18/	Lic.No/Date:0510403355 07.07.2017	Defer Date: 14.11.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.			

96	Case No.: 16/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00254/AM18/	RLA File :05/23/040/00125/AM18/	Lic.No/Date:0510403354 07.07.2017	Defer Date: 14.11.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.			

97	Case No.: 15/11/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Status: Deferred
	HQ File :01/81/050/00253/AM18/	RLA File :05/23/040/00150/AM18/	Lic.No/Date:0510403376 12.07.2017	Defer Date: 14.11.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 18.09.2017. NC decided to send a reminder the firm and defer the case. The case stands deferred to 14.11.2017.			

98	Case No.: 1/11/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2017 03.10.2017	Approved
	HQ File :01/81/050/00239/AM18/	RLA File :03/94/040/00303/AM18/	Lic.No/Date:0310814921 31.07.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide their UO No.12/70/2017-TSW/98 dated 03.10.2017 as under:

1. Net Weights of 42.68 MT, 33.230 MT, 2.942 MT, 6.291 MT, 21.896 MT, 12.558 MT & 0.921 MT. may be specified with the quantities of export products from Sl. No 1 to 7 respectively.
2. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 69204.04 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 7.
4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 3 to 6, as claimed by the firm.
5. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.
6. Quantities of import item at Sl. No. 4 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.

RA may take suitable consequential action accordingly.

Offline Agenda of Meeting No. 14/81 dated 03.10.2017

99

Case No. AR- 194	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 14/81	HQ File No.:01/81/162/0043/AM'14/DES-II/
Dated:- 03.10.2017	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision : NC observed that application for the above AA has been referred to c&pc for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

100

Case No. AR- 195	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File No.: 01/81/50/00447/AM14/DES.II/
Dated:- 03.10.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

101

Case No. AR- 196	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 14/81	HQ File No.:01/81/050/00376/AM11/DES-II/
Dated:- 03.10.2017	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

102

Case No. AR- 199	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00473/AM15/DES-II/
Dated:- 03.10.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

103

Case No. AR- 200	M/S. CROMPTON GREAVES LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00505/AM15/DES-II/
Dated:- 03.10.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision : NC noted that DHI deficiency letter dated 09.08.2017 sent to firm. NC decided to send a reminder and defer the case.	
The case stands deferred to 14.11.2017.	

104

Case No. AR- 202	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 14/81	HQ File No.:01/81/050/00103/AM16/DES-II/
Dated:- 03.10.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

105

Case No. AR- 203	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 14/81	HQ File No.:01/81/050/00421/AM15/DES-II/
Dated:- 03.10.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

106

Case No. AR- 204	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 14/81	HQ File No.:01/81/050/00154/AM16/DES-II/
Dated:- 03.10.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

107

Case No. AR- 205	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 14/81	HQ File No.:01/81/050/00016/AM15/DES-II/
Dated:- 03.10.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

108

Case No. AR- 206	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 14/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 03.10.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: NC observed that application for the above AA was referred to DIPP for comments.	

DIPP has informed that matter concerns DHI. NC decided to forward the application again to DHI comments and defer the case.

The case stands deferred to 14.11.2017.

109

Case No. AR- 207	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 03.10.2017	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

110

Case No. AR- 208	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 03.10.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC noted that DHI deficiency letter dated 22.08.2017 sent to firm. NC decided to send a reminder and defer the case.	
The case stands deferred to 14.11.2017.	

111

Case No. AR- 209	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00166/AM14/DES-II/
Dated:- 03.10.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that application for the above AA has been referred to MeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

112

Case No. AR- 211	M/S. METAL PORT
Meeting No. 14/81	HQ File : 01/81/050/00123/AM17/DES-II/

Dated:- 03.10.2017	RLA File : 03/95/040/00079/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: NC observed that Comments of DIPP under examination. Accordingly, case deferred to 14.11.2017.	

113

Case No. AR- 215	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 14/81	HQ File No: 01/81/061/00002/AM18/DES-II/
Dated:- 03.10.2017	CSEZ File No.1/43/2008:EOU:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.	

114

Case No. AR- 216	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00213/AM11/DES-II/
Dated:- 03.10.2017	RLA File No: 05/23/040/00230/AM10/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
Decision: NC noted that DIPP deficiency letter sent to firm on 09.08.2017. NC decided to send a reminder to firm and defer the case. The case stands deferred to 14.11.2017.	

115

Case No. AR- 217	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00578/AM10/DES-II/
Dated:- 03.10.2017	RLA File No: 05/23/040/00176/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.	

116

Case No. AR- 219	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00302/AM12/DES-II/
Dated:- 03.10.2017	RLA File No: 05/23/040/00199/AM12/

Subject:	Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

117

Case No. AR- 220	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00293/AM12/DES-II/
Dated:- 03.10.2017	RLA File No: 05/23/040/00196/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

118

Case No. AR- 221	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00395/AM12/DES-II/
Dated:- 03.10.2017	RLA File No: 05/23/040/00321/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

119

Case No. AR- 222	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00020/AM13/DES-II/
Dated:- 03.10.2017	RLA File No: 05/23/040/00435/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 14.11.2017.	

120

Case No. AR- 227	M/S. CROMPTON GREAVES LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00624/AM08/DES-II/

Dated:- 03.10.2017	RLA File No.: 03/94/040/00634/AM08/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310444382 dated 26.09.2007.
Decision: NC observed that DHI has asked the details of the new inputs and what is done with the old/ earlier fittings for fixation of norms. NC decided to remind the firm and defer the case. The case stands deferred to 14.11.2017.	

121

Case No. AR- 228	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00440/AM16/DES-II/
Dated:- 03.10.2017	RLA File No.: 34/24/040/00171/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.
Decision: NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 14.11.2017.	

122

Case No. AR- 231	M/S. MARINO CABLES INDIA PRIVATE LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00382/AM17/DES-II/
Dated:- 03.10.2017	RLA File No: 05/24/040/00242/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399551 dated 24.08.2016.
Decision: NC decided to ask the firm to submit information as per DIPP UO No. 12/70/2017-TSW/231-A/R dated 03.10.2017 as under : Reply submitted by the firm vide their letter dated 29/08/2017 has been perused which is not complete/proper and they may be asked to submit the following information: 1. Quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 14.11.2017.	

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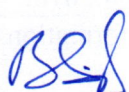
Case No. AR- 243	M/S. APAR INDUSTRIES LIMITED
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Meeting No. 14/81	HQ File :01/81/050/00603/AM17/DES-II/
Dated:- 03.10.2017	RLA File :34/24/040/00295/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 3410042884 dated 24.01.2017.
Decision: NC observed that DIPP deficiency letter dated 18.09.2017 sent to firm. NC decided to await reply of the firm and defer the case.	
The case stands deferred to 14.11.2017.	

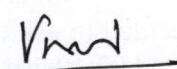
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Case No. AR- 244	M/S. JLC ELECTROMET PRIVATE LIMITED
Meeting No. 14/81	HQ File :01/81/050/00015/AM17/DES-II/
Dated:- 03.10.2017	RLA File :13/24/040/00041/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 1310048113 dated 25.01.2016.
Decision: NC decided to ask the firm to submit information as per DIPP UO No. 12/70/2017-TSW/244-A/R dated 03.10.2017 as under :	
1. Documentary evidence to the effect that import item at Sl. No. 2(Wire rod of Non Alloy Steel of extra low carbon) was imported prior to ratification of norms by the Norms Committee. 2. Documentary evidence to the effect that the "Wire rod of Non Alloy Steel of extra low carbon" is cheaper than billets of low carbon.	
The case stands deferred to 14.11.2017.	

Date:26.10.2017
Place: New Delhi


(Baljit Singh)

Deputy director General Foreign Trade


(Vinod Kumar Kashyap)

Foreign Trade Development Officer

बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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03-10-2017

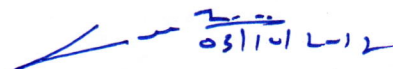
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/10/2017 - Case No. 12/18/81 (M/s. Zenith Precision Pvt. Limited)
(Advance Authorization No. 0710107288 dated 22.12.2014)**

Advance Authorization may be ratified as under:

1. Quantity of export item may also be specified as 590 Nos. respectively in addition to its weight.
2. Quantity of import item may be allowed as 4063.1 Kgs. as 1.99 Kgs./Kg. content in the export item after taking 15 % recovery from scrap.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/70/2017-TSW/14 dated 03/10/2017

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03-10-2017

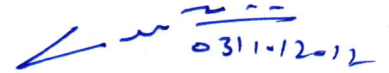
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/10/2017 - Case No. 26/8/81 (M/s. Zenith Precision Pvt. Limited)
(Advance Authorization No. 0710108374 dated 16.06.2015)**

Advance Authorization may be ratified as under:

1. Quantities of export items at Sl. No. 1 & 2 may also be specified as 1506 Nos. & 645 Nos. respectively in addition to their weights.
2. Quantity of import item at S. No. 1 may be allowed as 10451.1 Kgs. as 1.99 Kgs./Kg. content in the export item at S. No. 1 after taking 15 % recovery from scrap.
3. Quantity of import item at S. No. 2 may be allowed as 4479.2 Kgs. as 1.99 Kgs./Kg. content in the export item at S. No. 2 after taking 15 % recovery from scrap

Norms committee may take a view


03/10/2017

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/70/2017-TSW/20 dated 03/10/2017

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03-10-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/10/2017- Case No. 2/16/81 (M/s Pilot Industries Ltd.) (Advance Authorization No. 0510400190 dated 20.10.2016)

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0510401887 dated 07.03.2017 ratified in NC meeting No. 12/81 dated 05/09/2017:

1. Words "Minimum Lead content 98 %" may be suffixed with "Lead alloys" in the description of export item.
2. Words "Lead Content 50.3 %" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as applied for i.e. 1000 MT.

Norms committee may take a view


31/10/17

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/70/2017-TSW/44 dated 03/10/2017

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03-10-2017

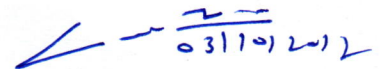
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/10/2017 - Case No. 28/5/81 (M/s Param Industries) (Advance Authorization No. 0310812943 dated 28.04.2017)

Advance Authorization may be ratified as under:

1. Words "Size 148 mm (W) x 1255 mm(L) x 1.5 mm(Thick)" may be suffixed with the description of export items at Sl. No. 1 & 2.
2. Quantity of export items at Sl. No. 1 & 2 may also be specified as 10000 Nos. & 16250 Nos. respectively in addition to their weights.
3. Items of import shall be "Prime" only and import of "Secondary" may not be allowed.
4. Words "Thickness: 1.5 mm" may be suffixed with the description of import items at Sl. No. 1 & 2.
5. Quantity of import item at S. No. 1 may be allowed as 17.52 MT as 2.19 Kgs./Kg. content in the export item at S. No. 1 after taking 1/3rd recovery from scrap.
6. Quantity of import item at S. No. 2 may be allowed as 28.470 MT as 2.19 Kgs./Kg. content in the export item at S. No. 2 after taking 1/3rd recovery from scrap.

Norms committee may take a view


03/10/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/70/2017-TSW/83 dated 03/10/2017

98
03-10-2017

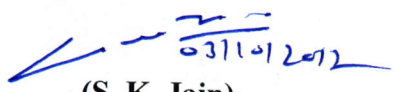
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/10/2017 - Case No. 1/11/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310814921 dated 31.07.2017)

Advance Authorisation may be ratified as under:

1. Net Weights of 42.68 MT, 33.230 MT, 2.942 MT, 6.291 MT, 21.896 MT, 12.558 MT & 0.921 MT. may be specified with the quantities of export products from Sl. No 1 to 7 respectively.
2. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 69204.04 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 7.
4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 3 to 6, as claimed by the firm.
5. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.
6. Quantities of import item at Sl. No. 4 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 6, as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/70/2017-TSW/98 dated 03/10/2017

AR-231

03-10-2017

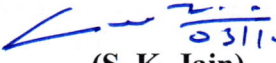
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/10/2017- Case No. A/R-231 (M/s Marino Cables India Pvt. Limited)
(Advance Authorization No. 0510399551 dated 24.08.2016)**

Reply submitted by the firm vide their letter dated 29/08/2017 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/70/2017-TSW/231-A/R dated 03/10/2017

AR-244
03-10-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/10/2017- Case No. A/R-244 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048113 dated 25.01.2016)**

Firm may be asked to submit the following information:

1. Documentary evidence to the effect that import item at Sl. No. 2(Wire rod of Non Alloy Steel of extra low carbon) was imported prior to ratification of norms by the Norms Committee.
2. Documentary evidence to the effect that the "Wire rod of Non Alloy Steel of extra low carbon" is cheaper than billets of low carbon.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/70/2017-TSW/244-A/R dated 03/10/2017